

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**BA No. 33 of 2014**

**27.08.2014**

Heard Mr S Nath, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 2(two) weeks.

Since Mr ND Chullai, the learned senior State counsel and Mrs T Yangi, the learned counsel appearing for the Union of India are present, no formal notice is called for.

However, the petitioner's counsel is directed to furnish extra copies of the bail application to the learned counsel of the respondents.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**BA No. 34 of 2014**

**27.08.2014**

Heard Mr S Nath, the learned counsel for the petitioner.

Issue notice to the respondents.

Notice is made returnable within 2(two) weeks.

Since Mr ND Chullai, the learned senior State counsel and Mrs T Yangi, the learned counsel appearing for the Union of India are present, no formal notice is called for.

However, the petitioner's counsel is directed to furnish extra copies of the bail application to the learned counsel of the respondents.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**CONT. CAS(C) No. 12 of 2014**

**27.08.2014**

Heard Ms B Das, the learned counsel for the petitioner who submits that, the leading counsel Mr. S Chakravarty is out of station.

Mrs. T Yangi, the learned counsel for the respondent sought 2(two) weeks' time to file show cause.

Prayer is allowed.

List this matter after 2(two) weeks for further order.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**CONT. CAS(C) No. 21 of 2014**

**27.08.2014**

Heard Ms K Chisa, the learned counsel for the petitioner.

Issue notice to the respondent contemnor.

Notice is made returnable within 2(two) weeks.

Further, the petitioner's counsel is directed to take necessary steps to serve notice upon the respondent contemnor.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**WP(Crl.) No. 8 of 2013**

**27.08.2014**

Heard Ms SG Momin, the learned counsel for the petitioner.

Also heard Mr ND Chullai, the learned senior counsel assisted by Mr. R Gurung, the learned State counsel who submits that, the Inquiry Report has not yet been submitted by the learned District & Session Judge, Tura.

Registry is directed to issue reminder to the learned District & Session Judge, Tura to send the Inquiry Report immediately.

List this matter after 2(two) weeks.

**JUDGE**

V Lyndem